

**Scheme for compassionate benefit for the family members of Govt. employee who died on or after attaining the age of 50(fifty) years-Guidelines on calculation of 'Special Pension'-Clarification thereof (2020).**

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*Agartala, Monday, May 4, 2020 A. D., Vaisakha 14, 1942 S. E.*

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**PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.**

**GOVERNMENT OF TRIPURA  
DEPARTMENT OF FINANCE  
(Pension Cell)  
Agartala: Tripura.**

No.F.8 (3)-FIN(G)/2019/1493-1693

Dated, Agartala the 24<sup>th</sup> March, 2020.**MEMORANDUM**

**Subject: - Scheme for compassionate benefit for the family members of Government employee who died on or after attaining the age of 50 (fifty) years – Guidelines on calculation of 'Special Pension' – Clarification thereof.**

The undersigned is directed to say that the GA (P&T) Department vide its Notification No.F.1(1)- GA (P&T) /18 dated 2<sup>nd</sup> March, 2019, has extended benefits for the family members of deceased Government employees who died on or after the age of 50 years, but before attaining the age of superannuation, by providing the family a special financial benefit termed as 'Special Pension' amounting to the difference between last drawn basic pay and pension, in addition to the family pension, till the deceased employee would have attained 60 years of age, provided that there is no earning member in the family. This Scheme is also applicable to the family members of the employees who have been missing or have become permanently invalid while being in service after attaining the age of 50 or above.

In this connection, several clarifications have been sought from the Finance Department regarding procedure, eligibility and sanctioning authority in course of sanction of 'Special Pension'. After careful examination of the matter, the undersigned has been directed to clarify as below:-

**(1) Sanctioning Authority of Special Pension:-**

The Accountant General, Tripura shall be the competent authority to issue the Pension Payment Order for Special Pension in addition to family pension. However, the

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Administrative Department shall issue the provisional Family Pension Order alongwith provisional Special Pension and after sanctioning of provisional Family Pension and Special Pension to the eligible family member, the department shall send proposal for fixation of final pension (Family Pension and Special Pension) to the Accountant General, Tripura.

**(2) Quantum of Family Pension:**

The financial benefit under the scheme 'Special Pension' shall be calculated on an amount not exceeding the difference between the last drawn basic pay by the deceased government employee at the time of his/her death and the basic family pension as applicable to the eligible family member.

*For example: If a Government employee dies at the age of 50 or above and his/her basic pay is Rs.50,000/- at the time of death, then the Special Pension will be the basic pay Rs.50,000/- minus the basic family pension. Allowances to admissible family pension will also be admissible for Special Pension.*

**(3) Head of Account -**

The 'Special Pension' shall be debitable from the same head of account from which the family pension is debitable.

**(4) Procedure:-**

(I) On receipt of information from the family member(s) or any other source whatsoever, that a Government servant has died, been missing, or permanently invalid, the Head of the Department, after making such enquiry as he may consider necessary, submit a proposal, to the Government for consideration whether the family of the deceased or, as the case may be, the family members of the deceased servant is entitled to Special Pension.

(II) If on consideration of the report, the eligible family member of the deceased is found to be entitled to the benefits mentioned in this scheme, he shall be allowed Special Pension.

(III) The eligible family member of the deceased will also be entitled to get family pension, gratuity or other pensionary benefits as per extant Rules.

(IV) The 'Special Pension' at the rates referred above would cease, in case the widow or widower with no eligible survivors re-marries, from the date following her or his re-marriage. From that date, however, the Special Pension would be admissible to other eligible members as per Rule.

(V) Where a Government servant dies as a bachelor, Special Pension will be admissible to the dependent parents.

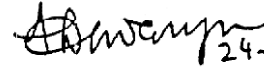
Tripura Gazette, Extraordinary Issue, May 4, 2020 A. D.

**(5) Allowances :-**

Dearness Relief and other allowances as admissible with family pension shall be admissible with Special Pension as well.

**(6) Applicability:-**

Applicability of 'Special Pension' will be determined as per Notification No. F.1(1)- GA (P&T) /18 dated 2<sup>nd</sup> March, 2019.

 24-3-2020

( A. Dewanjee)  
Deputy Secretary,  
Government of Tripura.  
Finance Department.

To,  
All Departments/ Head of Departments.